failure by husband to pal maintenance or permanent alimony granted to the wife by the Court under certain enactments or rules of law. [Placed in Library. *See* No. LT-2520/78].

- II. (a) A copy (in English and Hindi) of the Ministry of Law,, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 728, dated the 28th April, 1978 under subsection (3) of section 720-A of the Companies Act, 1956. [Placed in Library. *See* No. LT-2442 78].
- Α copy (in English and Hindi) of the Ministry of Law. Justice and Company Affairs, Noti fication G.S.R. No. 627, dated the 20th May, 1978, under sub-section (3) of section 637 of the Companies Act, 1956. [Placed in Library. See No. LT-2443|78).
- (c) A copy each (in English and Hindi) of the following Notifica tions of the Ministry of Law, Justice and Company Affairs (De partment of Company Affairs) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) G.S.R. No. 623, dated the 13th May, 1978, publishing the Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Amendment Rules, 1978.
  - (ii) G.S.R. No. 626, dated the 20th May,, 1978, publishing the Company's Liquidation Account (Second Amendment) Rules, 1978.
  - (iii) G.S.R. No. 851, dated the 1st July,, 1978, publishing the Companies (Secretary's Qualifications) (Amendment) Rules, 1978.
  - (iv) G.S.R. No. 852, dated the 1st July,, 1978, publishing the Companies (Secretary's Qualifications) (Second Amendment)

Rules, 1978. [Placed in Library. *See* No. LT-244/78 for (i) to (iv)].

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- (v) G.S.R. No. 373(E), dated the 17th July, 1978, publishing the Companies (Acceptance of Deposits) Fourth Amendment Rules, 1978. [Placed in Library. *See* No. LT-2493/78].
- Notification under the Representation of the People Act, 1950.
- II The Monopolies and Restrictive Trade Practices Commission (Re-... cruitment of Members of Staff) Amendment Rules, 1978.

SHRI SHANTI BHUSHAN: Sir, I also beg to lay on the Table:

- I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs, Notification S.O. No. 393(E), dated the 19th June, 1978,, under sub-section (3) of section 13 of the Representation of the People Act, 1950. [Placed in Lib rary. See No. LT-2519/78].
- II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs, Notification G.S.R. No. 357(E), dated the 10th July, 1978,, publishing the Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trades Practices Act, 1969. [Plac ed in Library. See No. LT-2494/78].

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER

SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): Mr. Chairman, Sir, I have a point of order. I have given a notice of motion under Rule 158 of the Rules of Procedure, and under Rule 170 the Chair has to decide on the admissibility of the motion. When

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[Shri Devendra Nath Dwivedi] I saw you in the Chamber, Sir,, you aid that you wanted some time to co, isider the admissibility and I have agreed. I do not want to talk anything on the motion so that you may arrive at some conclusion. I just want to make one or two points because the House is surcharged with emotion and the House is very much interested as to what is going on about the scandal of correspondence between the Prime Minister and the ex-Home Minister.

Sir, I would just read out for your benefit and for the benefit of the House a statement made by the Prime Minister when a similar question arose in 1974 and what he had said has proven to be prophetic. This is very relevant and would be very helpful. It is like quoting an authority after which you need not read any author. Now I am quoting Mr. Morarjibhai Desai as a Member of the Lok Sabha on December 9, 1974. In the matter of placing paper on the Table, Mr. Morarjibhai

"And when it comes to the business of Parliament where it becomes vital to have it, then Parliament is the highest body and it must have it. It must have all the papers. No secret papers of the Government can be secret from Parliament. The only stipulation would be that when Parliament sits in a secret session nothing can be divulged. After all, the authority of Parliament is above Government and Government is not above Parliament. If that is not realised by the Government it will be a sorry day for parliamentary democracy and Parliament cannot abdicate its authority."

These the last two sentences are very prophetic;

"This is what power does. I hope the Prime Minister will realise it. If not today some d^y it will have to be realised. Power has that effect on everybody, I do not exclude myself from it."

How prophetic it has proven! And this is called poetic justice. So I want to make a brief submission, Sir, before you decide on the admissibility of the motion.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): On a point orders

SHRI DEVENDRA NATH DWIVEDI; I am already on a point of order. That should be first disposed of.

PROF. MADHU DANDAVATE: I have a submission. After this I would make my submission.

SHRI DEVENDRA NATH DWIVEDI: I am finishing. I will not take more than a minute. You are the custodian of the rights of the House. Since the beginning of the present session this House and the people of this country are surcharged with emotion. They are pre-occupied with this scandal that is going on, about how to dust the dirt beneath the government. They want the truth to come out, and you yourself played \* role in trying to resolve the crisis. Now the House feels, the Members of Parliament feel, that because almost everything has gone to the Pressbecause editorials have been written; verbatim the text has gone to the Press—any attitude on the part of the Government, after that, not to place the papers on the Table of the House is tantamount to committing contempt of this House. Therefore, Sir, I want you, as Chairman, to direct the Government because if the Government does not do that and if this Government continues to show its contempt for the House, then it will be very difficult for Members of Parliament to conduct the business in a manner in which they can apply their mind, and because this is uppermost in our mind, we do not want to conduct any other business. Therefore, my last submission is that you must give your ttfing today in the afternoon. In the afternoon you must give your ruling on the admissibility so that we can

Points of order Re. Correspondence

conduct the business. Otherwise it will be impossible for us to sit peacefully as representatives of the people. It is a very serious matter. As the Prime Minister is here, maybe he is going to announce that he is going to place the papers. Therefore, let him be given the opportunity to place his Tiewpoint.

(Interruptions) MR. CHAIRMAN; I think the hon. Members cannot direct the Chair to do this and that.

(Interruptions)

THE PRIME MINISTER (SHRI MORARJI R. DESAI): May I say that the hon. Member forgets that there is no analogy between that case and this case? Let me say what it is. That case related to corruption in issuing a licence and not correspondence between Ministers.

SHRI DEVENDRA NATH DWIVEDI: Corruption between Ministers' families. Family corruption. (Interruptions)

SHRI MORARJI R. DESAI: I heard you patiently. What has happened to him? He is excited, I don't know why.

SHRI PILOO MODY (Gujarat): He has already admitted that he is disturbed mentally.

(Interruptions)

MR. CHAIRMAN: Silence, please.

SHRI MORARJI R. DESAI; When he says that the whole country is involved, it only means he, his friends and his followers. Nothing more than that. (Interruptions). A vast part of the country is not concerned with it at all. But he can make statements, I have no quarrel with him. What I said then related . . .

SHRI DEVENDRA NATH DWIVEDI; To what? Corruption.

SHRI MORARJI R. DESAI: ... to the correspondence to be placed on the Table in the licence case. That is not what sacrosanct. I will certainly put such cases in Parliament I will never say "No."

no

PROF. MADHU DANDAVATE: Sir. I only rise on a point of order because for all times to come thi3 would be a precedent. are enough precedents in both the Ileuses. When any Member tried to quote from the proceedings of the other House, the presiding authority has specifically said, "Whatever you want to say, you can say on your own but no proceedings of the other House can be quoted in this House." The hon. Member has quoted what Shri Morarjibhai Desai had stated in the other House. I do not want to go into the merits of the case, but if you allow quoting whatever has happened in the other House, it will be very bad precedent. And once when I tried to do it in the Fifth Lok Sabha, I was told by the Speaker, "You cannot quote what has happened in the Rajya Sabha that would be a bad practice." Therefore, I would like to know your ruling on this issue.

SHRI ANANT PRASAD SHARMA (Bihar): Sir, I only want to add to what my hon. friend, Mr. Dwi-vedi, has said. I have also given a notice under rule 168 and I want...

THE LEADER OF THE HOUSE (SHRI LAL K. ADVANI): Sir, are we going to have a debate on this? You permitted a Member to make some observations.

(Interruptions)

SHRI ANANT PRASAD SHARMA: Only one minute, Sir. I only want to add to whatever Mr. Dwivedi has said. I have also given a notice under rule 168 for a motion to be moved in the House and I would request you to take a decision this afternoon.

SHRI BHUPESH GUPTA (West Bengal); Sir, before you ^peak up.. •

(Interruptions)

# between P.M. and eat-Home Minister

Re. Correspondence

PROF. RAMLAL PARIKH (Gujarat); Sir, you are permitting a debate on a matter which is already under your consideration. That is what it is

#### {Interruptions)

PROF. MADHU DANDAVATE: Sir, have you disposed of the point of order?

MR. CHAIRMAN: No.

SHRI BHUPESH GUPTA: Sir, 1 am a little surprised at the argument which the Prime Minister has put forward by trying to make a fine distinction between the present case and the Tulmohan Ram case involving the granting of a licence. Sir, this distinction is somewhat artificial. We are not concerned with the refinement of it. Here there are some allegations which have come to light and also appeared in the Press involving certain individuals who are not members of the Government-and some of them are. This is what has appeared in "the papers. For the present, as I am speaking, I do not know what has happened in your Chamber. This is in the Press. Are we not entitled in Parliament to know these allegations which- involve public standards, propriety in public life and moral values, and all the rest of it? Sir, this is what I would like to know. Now, should they not be treated the property of the House so that the House can give its opinion as to how they should be dealt with, whether the allegations are valid or not, and, if valid, to what extent they are valid and what should be the action to be taken on them? Must these be left to the Prime Minister, who is involved in some way or the other, and the former Home Minister, to decide—and that too in the context of settling their quarrels, the quarrels between the two big guns of the Janata Party. Sir, it does appear from the newspapers today that the subject-matter of their discussion •was as to what should be the fate of

the so-called correspondence. One is saying: "Withdraw the charges". The other is saying: "I am ready to accept the cancellation of the correspondence, but not prepared to withdraw the charges." What is all this going on? What are they dealing with? Are they dealing with their internal domestic affairs in which the country is not involved? Or, are they dealing with a public matter? Sir, propriety in public affairs is not an internal affair of the Cabinet members or, for that matter the members of the ruling party. Propriety in public life is a public issue to be debated and thrashed out in public and, above all, in Parliament. That is the standard to be set.

Why is the Government shying away from laying the correspondence, including the letters the Prime Minister has received against Mr. Charan Singh and his family and other from various sources, including two Janata legislators? We cannot simply understand it. Sir, we are asked to be onlookers, to read the newspapers and see how the horse trading is going on over the correspondence. Is this the way to treat Parliament,, especially when it is in session? I ask you this question and it is for you to give guidance.

Sir, there is no norm which would be violated. On the contrary, norms will be set if the Prime Mnister comes forward with laying on the Table not only all the correspondence but also all the readably material. He should come forward and say: "Here is the material for the nation and Parliament to judge"—that would be a forthright and frank manner of dealing with a public issue of this dimension—rather than seek argument and prevaricate.

Therefore, I think, our demand for laying the correspondence on the Table of the Houss is very reasonable and requires to be supported by all concerned. My friend raised a point of order. On what? We are not quoting from what is said in

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the other House. We are quoting what is known t<sub>0</sub> the public. We are quoting facts of life. And there is no harm in quoting even from the proceedings of the other House without naming specifically the other House. It is always done. Sir, Mr. Morarji Desai, who should come forward before anybody else, is trying to back out of it. Why is he afraid of the search-light being put on him? I cannot understand it. Sir, therefore, there is a fool proof case for the correspondence and other relevant papers toeing laid on the Table of the House. Those must be brought to the House to be thrashed in this House and in the other House before the eyes of the nation. The nation, the public an Parliament must judge them. Give pronouncement not only on the merits of the allegations in possession of the Prime Minister and the ex-Minister but also on what should be the follow up action. It is a simple thing. Is this the way? What for? Mr. Morarji Desai is not doing justice to himself, and certainly he is not bringing credit to the parliamentary system.

SHRI JAGANNATH RAO JOSHI (Delhi): On a point of order, Sir.

SHRI K. K. MADHAVAN (Kerala): On a point of order,. Sir.

**GOSWAMI** SHRI DINESH (Assam); On a point of order, Sir.

SHRI BUDDHA PRIYA MAURYA (Andhra Pradesh): On a point of order. Sir.

MR. CHAIRMAN: All are on points of order, Sir.

SHRI K K. MADHAVAN; Sir, apparently, the point made toy my friend, Prof. Madhu Dandavate. .

MR. CHAIRMAN: No, no, you have not been allowed. Do not take down.

(Shri K. K. Madhavan continued to speak). SHRI DINESH GOSWAMI: I think, Sir, one of the very important members of the Janata Party...

MR. CHAIRMAN: I have not allowed you to speak. I have allowed Shri Jagannath Rao Joshi to sipeak. If you are going to speak like this, it will not be recorded. Do not take down

(Shri Dinesh Goswami continued to speak).

थी जगन्नाय राव जोशी: सभापति जी. यह सवाल केवल भ्रष्टाचार का नहीं है इसमें एक बड़ा महत्वपूर्ण ग्रंतर सिद्धांत का है । स्वस्थ लोकतंत्र के लिए मंत्रियों की सामृष्टिक जिम्मेदारी बहुत महत्वपूर्ण है इसलिए ग्रादर-णीय प्रधान मंत्री जी ने जो सवाल उठाया है **कि...** 

श्री बुद्ध प्रिय मौर्यः श्रीमन् मेरा व्यवस्था का प्रश्न है...

श्री जगन्नाथराव जोशी:क्या मंत्रियों के ग्रापस का पत्न व्यवहार खला किया जाये... (Interruptions) यह सवाल चार का नहीं है, कल जाकर मंत्रियों के बीच का पत्न व्यवहार यहां टेबुल पर रखने की प्रथा ग्रगर शुरू हो गयी तो फिर सामृहिक जिम्मेदारी के रूप में जो खुले रूप से विचार होना चाहिए उस पर रोक ग्रायेगी । सवाल यह है कि ग्रागे चलकर स्वस्थ लोकतंत्र की दृष्टि से आपका रूलिंग देना बहुत जरूरी है। मेरे मिल बहत बोल रहे हैं जो टाईम कैप्सूल गड़ा था That was meant for the future generation, but that was not disclosed in this House. We insisted for it. टाईम कैप्सूल में जो रखा था सभापति महोदय, उसको तो नहीं गया (Interruptions) इसमें मैं ग्रापकी रूलिंग चाहता हूं। एक बार यदि यह परम्परा यहां आ गयी तो फिर खले रूप से विचार करने भी सारी प्रथा ही समाप्त हो जायेगी । लोकतंत्र चलना मुक्किल हो जायेगा। मैं इस पर धापकी र्कालग चाहता हं, यह भ्रष्टाचार का सवाल नहीं है । (Interruptions)

क्षी ह्यामलाल यादव (उत्तर प्रदेश) : षोदा पहाड़ निकली बृहिया ।

## भी पील मोदी : मरा नहीं जिन्दा निकला।

## श्री जगन्नाय राव जोशी : हमको तो उसको निकालना पड़ा था।

MR. CHAIRMAN; Now, one minute please. Hon. Members, please resume your seats. Let us be calm and quiet. I have received notices of the motion. I will examine them thoroughly and will let you know the ruling when I am to give. Therefore, let us not discuss further.

SHRI MOHAMMAD YUNUS SALEEM (Andhra Pradesh): Today only, Sir.

MR. CHAIRMAN: You cannot dictate. If you dictate... (Interruptions) It all depends upon the subject-matter and the precedents and all that. I will have to look into it. I will let you know. That is all. Now, next item, Calling Attention. Mr. Kalp Nath Rai.

## श्री बुद्ध त्रिय मौर्य : मेरा व्यवस्था का प्रश्न है।

RISHI KUMAR MISHR A (Rajasthan): Mr. Chairman, Sir, will you please allow...

MR. CHAIRMAN: One minute.

SHRI RISHI KUMAR MISHRA; One second. Will you please allow a Member of the Opposition to express a point of view which is different from that of the other Members of the Opposition? Because you are going to give a ruling, I will like to...

MR. CHAIRMAN: Before I will give, I will see.

SHRI RISHI KUMAR MISHRA: Please listen to what I am going to say. You see, an atmosphere has been created in this House which I think is sufficiently concerned with the dignity and decorum of this House. It also involves...

MR. CHAIRMAN: It has been

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SHRI RISHI KUMAR MISHRA: Please listen

MR. CHAIRMAN: What am I to listen?

SHRI RISHI KUMAR MISHRA: You have allowed others to speak. Why don't you allow me? This is a matter which involves, Mr. Chairman, the dignity and the decorum of this House. Also, Mr. Chairman, threats have been held out that proceedings will not be allowed to be carried on-Mr. Chairman, may I have your attention? Threats have been given in this House that proceedings will not be allowed to 'be carried on unless a certain demand is fulfilled. Since it is a matter of conscience with me and since I think... (Interruptions) I am. not going to be cowed down by anybody. Since this is a matter which, I think, involves the basic principles of parliamentary democracy and functioning of democracy. I will like to submit to you before you give your ruling that two questions are involved in this. One is a question allegedly involving charges of corruption made by the former Home Minister against the Prime Minister and his son and some references made by the Prime Minister against the former Home Minister and members of his family. As Members of the Opposition, wherever we suspect any corruption, it is our duty to fight it and to see that it is exposed. It is entirely a different matter and I will join every Member of this House in carrying on a crusade for fighting for exposure of corruption. But the other issue involved is whether correspondence between two Ministers should be laid on the Table of the House or not. I will like to submit that I think it is very indecent on the part of any person to try to n-»ohe into private correspondence between two individuals ... (Interruptions)

SHRI DEVTTODRA NATH DWI-VEDI: Not private correspondence.

SHRI RISHI KUMAR MISHRA: Let me speak. I will not yield. Sir, I must be heard. (Interruptions) I must be heard.

(Interruptions) I must be heard. I am not going to yield.

श्रो पीजू मोदी: एक ईमानदार आदमी मिल गया अपको, शुह करो ।

SHRI RISHI KUMAR MISHRA: Mr. Chairman, this is not the way. , (Interruptions) I must speak. I must have my say. Secondly, Sir,... (Interruptions)

MR. CHAIRMAN: Mr. Yadav, why are you not allowing others to speak? (Interruptions)

SHRI RISHI KUMAR MISHRA: Mr. Chairman, Sir, secondly when this question was raised, the Prime Minister left it to the Chairman and to the Speaker in the two Houses to decide... (Interruptions) Let me conclude; otherwise there will be distortions. The Prime Minister left it to the Chairman and to the Speaker in the other House to decide what should be the manner in which this correspondence should be made known to the Members of the Opposition. You, in your wisdom, Sir, decided that this correspondence should be shown to leaders of the Opposition in your chamber (Interruptions) No, I will not sit down. (Interruptions)

SHRI BUDDHA PRIYA MAURYA: Sir, I am standing on a point of order.

SHRI RISHI KUMAR MISHRA: I must have my full say.

SHRI BUDDHA PRIYA MAURYA: I am on a point of order...

SHRI RISHI KUMAR MISHRA: Mr. Chairman, the Prime Minister left it to the Chairman of this House and the Speaker of the Lok Sabha...

SHRI BUDDHA PRIYA MAURYA: I am on a point of order...

SHRI RISHI KUMAR MISHRA: I am speaking on my point of order. I should be allowed to have my say. Sir, the Prime Minister left it to you and to the Speaker in the Lok Sabha to decide what should be the form in which the correspondence should be pursued. Now, you decided in your wisdom that the correspondence will be seen by the leaders of the Opposition in your Chamber. Even before that correspondence was seen by the leaders of the Opposition, the Congress I declared that whatever may be the correspondence, we are going to pursue this matter and we will force that the correspondence.

SHRI YOGENDRA MAKWANA (Gujarat): Sir., on a point of order...

SHRI BUDDHA PRIYA MAURYA: I am on a point of order, Mr. Chairman.

SHRI RISHI KUMAR MISHRA: Mr. Chairman, it is for you now to decide whether this correspondence should be placed here on the Table of the House and you may be within your right and in view of what the Prime Minister...

SHRI BUDDHA PRIYA MAURYA: On a point of order...

SHRI YOGENDRA MAKWANA: On a point of order...

SHRI RISHI KUMAR MISHRA: Mr. Chairman, you should not succumb to their blackmail. You h've allowed me to make my submission. Therefore, you must not succumb to blackmail...

MR. CHAIRMAN: Please conclude quickly.

SHRI RISHI KUMAR MISHRA: I am just concluding. My last sentence is this...

SHRI YOGENDRA MAKWANA: On a point of order...

SHRI BUDDHA PRIYA MAURYA: On a point of order...

between P.M. and

ex-Home Minister

SHRI RISHI KUMAR MISHRA: Sir, you don't succumb to the blackmail. I want to make my submission. You have allowed me

Points of order

to make my submission. I am not going to yield to these interruptions. I will not allow them to get my viewpoint distorted ...

SHRI YOGENDRA MAKWANA: Mr. Chairman, please listen to my point of order

SHRI RISHI KUMAR MISHRA: There cannot be a point of order unless the previous point of order is disposed of. And I am talking on my point of order already.

Sir, I was submitting that the Prime Minister left it to you, and those leaders should have the decency, they should have the honesty to come to your Chamber and see the correspondence, and after accepting your ruling, after going to your Chamber, after seeing that correspondence, in pursuance of their political objective of trying to divert the attention... (Interruptions)... because I suspect that this House is being used for that purpose. I submit to you. Mr. Chairman, that I will not be a party to the game which the Congress-I is trying to play in this House. I submit that you should make a decision and announce what you think is. the right course to adopt. If you feel that the correspondence should be laid on the Table of the House, then you should direct the Government accordingly. But you should not succumb to threats or blackmail.

SHRI YOGENDRA MAKWANA: Mr. Chairman, you are not allowing us. You have allowed him. Prior to Mr. Mishra, you did not allow Mr. Maurya when he rose on a point of order. You do not allow members of our party.

SHRI N. G. RANGA (Andhra Pradesh): A point of order takes precedence over everything else. When an honourable Member is on a point of order, another Member cannot rise on another point of order. Ultimately it i< the duty of the Chairman to give..

SHRI PILOO MODY: To give precedence to Mr. Ranga...

#### (Interruptions)

श्री भोला पासवान शास्त्री (बिहार): श्रीमन, यह प्रश्न इस सल के प्रारम्भ से ही चल रहा है। ग्राप सब को यह मालम है। में इसको विस्तारपूर्वक यहां नहीं कहना चाहता हं। यहां जो सदन को ग्रापने कहा था कि हम सदन को चलने दें ग्रीर ग्राप इस पर विचार करके कोई रास्ता निकालेंगे, ब्रापने उस दिशा में प्रयास किया और एक रास्ता निकाला । वह रास्ता क्या था ? वह रास्ता यह था कि सरकार की तरफ से वह पेपसं, जो कारसपोंडेंस हुई है प्राइम मिनिस्टर श्रीर होम मिनिस्टर के बीच में वह रखी गई। ग्रापने यह भी फैसला दिया था कि इस पत्नाचार को कौन-कौन पढ़ेंगे इस हाउस में---उस हाउस की बात मैं नहीं जानता । वह पत्राचार हमने पड़ा। ग्रापके ग्रादेश के मताबिक हमको जो जो हमको हिदायतें थीं कि ग्राप नोट नहीं कर सकते हैं, हम लोगों ने उसको माना । लेकिन यह प्रश्न इस सब के गरू से चल रहा है ग्रीर ग्रब जो यह प्रश्न इस सदन में उठा है, श्री द्विवदी ने उठाया है, उनका जो मोशन है उस पर ग्राप स्लिग दीजिएगा। लेकिन प्रश्न तो काफी चर्चा का विषय बन गया है। जो हमारी तरफ से बोल रहे थे मिश्रा जी, मुझे इस बात का दु:ख है कि जितना काऊ-डाउन करने की जरूरत नहीं थी जितना उनको काऊ-हाउन कर रहे थे इस पार्टी के लोग यह अपोजिशन को टालने का तरीका नहीं है। मैं इसको फील किया। मैं इस वक्त यह सुझाव देना चाहता हं कि एक कोटेशन श्री द्विवेदी ने उस सभा का दिया, वह भी श्रपनी जगह पर है। उसका जवाब प्रधान मंत्री ने दिया । उन्होंने जो समझा कहा। ग्राज जो सदन का रुख है वह यह है कि इसके वाबज्द भी सदन का अधि-कार है, उसे कोई नहीं ले सकता है-- मधाप ले सकते हैं, न कोई ले सकता है। ग्राज मैं 121r

सदन का जो रुख अभी देखता हं वह यह हैं कि सदन यह चाहता है कि जो पत्नाचार हम्रा है उसको टेवल आफ दि हाउस पर रखा जाए । इससे सदन का यह ख्याल है । अब फिर सवाल उठता है कि गवर्नमेंट की तरफ से यह तुरन्त कहा जायेगा कि हम नहीं रख सकते हैं। फिर पुराना प्रश्न खायेगा। जिस प्रक्त को गरू किया गया था और जो आपने बीव-बचाव किया, इसके बाद कहा कि हाउस चनेगा और चलने दिया गया। श्रापकी बात की अवहेलना नहीं हुई। लेकिन सदन माज बैठा इस्रा है, प्रधान मंत्री भी हैं, सौर लोग भो हैं। ग्राज यह सवाल चर्चा का विषय हो गया है कि सदन चाहता है कि वह पत्नाचार टेबल पर रखा जाये। na na la la

(Interruption) एक मानतीय सदस्य : नहीं चाहता। . . . (Interruption)

श्री भोजापास जान जास्त्री: प्रश्न यह है कि मानतीय प्रधान मंत्री और कोई मंत्री सरकारी वैंच की तरफ से उठकर कह सकते हैं कि दो मंत्रियों के बीच का व्यक्तिगत मामला है, वह कह सकते हैं कि हम नहीं रख सकते हैं। लेकिन जो पत्र पढ़ा गया और प्राज तमाम पत्रों में श्राया है, स्टैट्समैन में श्राया है कि जधान मंत्री ने कहा है कि पहले वह चार्ज वासस लें। वह कौन चार्ज है? क्या बात है। उसमें कहा गया कि पहले वे श्रयना चार्ज वापस कर लें, तब मामला आगे बढ़ेगा। वह क्या चार्ज है? मतलब है कुछ चार्ज है—सांप है, छठुंदर है, क्या है हम लोग नहीं जानते। वह हम लोग जानना चाहते हैं।

दूसरी वात जो पताचार हुआ है उसको पढ़ने से या जो अभी स्पीचें हुई उनको सुनने से सब तरफ से सोचकर जो हमने अपना विचार किया है, मैं यह समझता हूं और मेरी आनो आनेस्ट आपीनियन, फीलिंग है कि

सरकार की तरफ से साधारण प्ली पर टेकिनकैलिटीज पर नहीं रखेंगे इससे मामला बहुत आगे बढ़ गया है। गवर्नमेंट पार्टी का ब्रादमी कह सकता है, लेकिन यह जो पत्ना-चार था वह देश के प्रधान मंत्री और देश के गृह मंत्री के बीच काथा। यह चौधरी चरण सिंह ग्रीर मोरारजी भाई के बीच का पत्त-व्यवहार नहीं था। वह पत्नाचार है मृत्क के सबसे बड़े कस्टोडियन का, जिसको डैमो-केसी चलाना है उनका पताचार है। ग्रत: वह देश के सामने बाये ग्रीर जनता उसको समझे । यह प्रश्न ऐसा नहीं है कि हम इसे ब्रासानी से टाल सकते हैं क्योकि यह प्रश्न ऐसा है कि हमारे देश में जो नैतिकता का प्रश्न है, पब्लिक मारेलिटी का प्रश्न है ग्रीर ब्रानेस्टी का प्रश्न है, डैमोक्रेसी को चलाने का प्रश्न है जिसका हम लोग दावा करते हैं लेकिन उस दावें को स्पष्ट करने वाले जो तथ्य हैं, ऐसे ऐसे प्रश्न आते हैं, ऐसे ऐसे मौके आते हैं, अगर इन मौकों पर हम इसको टैविन-कैलिटीज के नाम पर छिपाना चाहें तो इस देश का क्या होगा, हम नहीं कह सकते हैं।

कल दूसरी पार्टी पावर में आ सवती है। कल हम भी पावर में श्रासकते हैं। ग्रगर हम लोगों ने इसे देख लिया तो बाहर जनता हम से पूछेगी कि तुम लोगों ने क्या देखा है। तम सब ने मिल ६ ८ सांठ-गांठ कर ली है। जैसे देहाती में कहावत है कि 'चोर-चोर मौसेरे भाई'। हम लोग देख लें ग्रीर किती को न पता लगे तो यह बड़ी भयंकर बात है। हम बचान मंत्री जी के प्रति जितनी श्रद्धा ग्रीर विश्वास रखते हैं वह रहेगी। चौघरी चरण सिंह के प्रति जितनी श्रद्धा ग्रौर विश्वास है वह रहेगी। चौधरी चरण सिंह ग्रीर प्रधान मंत्री का सवाल नहीं है सवाल है इतने वहें देश का जिसे हम लोग चला है हैं। इर लिये इस सवाल को टालमटोल नहीं विधा जा सकता । मेरा यह ब्रांतिम निर्णय है, मेरा ही नहीं जितने ग्रापोजीशन में हमारे भाई बैठे हैं उन Re. Correspondence

[श्री भोलाप.सवान गास्त्री] सभी का और मैं तो यह भी समझता हूं, मेरा यह ख्याल है कि जनता पार्टी के कुछ सदस्यों का भी यह अंतिम निर्णय है।

भी मनुभाई पटेल (गुजरात ) : श्राप यह कैसे जानते हैं।

श्री भोलापासत्रान सास्त्री : श्राप यहां भले ही कुछ कह लीजिए पर इसे मैं जानता हूं। सभापति जी, मोशन भापके पास है भाप उस पर कलिंग दीजिए। तमाम विचारों को दिष्टि में रख कर रूलिंग दीजिए। हम ब्रापके ब्रादेश को मानते ब्राए हैं ब्रीर मानेंगे ये चीजें ऐसी हैं जो देश में बहुत बढ़ रही हैं ग्रीर रोज-ब-रोज ग्रखबारों में निकल रही हैं। ऐसा यह क्यों समझते हैं कि वह मामला होम मिनिस्टरश्रीर प्राइम मिनिस्टर का निजी मामला है। यह उनका निजी मामला नहीं है। इसलिये हम चाहते हैं कि सब के विचारों को ध्यान में रखते हुए ग्रंपने विचार

SHRI P. RAMAMURTI (Tamil Nadu): Sir, I want to say something on (Interruptions)

was on a Point of order and he had raised his to this situation. point of order long before that. But then you went to the next item of Business relating to the Callinj^-Attention Motion and Mr. Ka'p निवेदन करना चाहुंगा कि व्यवस्था के प्रश्न Nath Rai was on his legs to call the attention of the hon. Prime Minister. Just then you allowed Mr. Mishra and he rose and Mr. Maurya was requesting you to allow him. (Interruptions).

SHRI BUDDHA PRIYA MAURYA: long before that.

SHRI YOGENDRA MAKWANA: He was not allowed and, therefore, I

thought that I should intervene. I thought so because he was not, being allowed and I had to stand up to make my point of order and say that there was a point of order. I had to go on saving that I was rising on a point of order because you did not allow me at all. Why should there be any discrimination between Members That was my point of order before you. We seek your protection and I would request you to see that no discrimination is made between\* Members.

SHRI P. RAMAMURTI: Sir, I would like to make a submission. Since you have allowed the other Members, I think you can allow me also. So many thin ^3 have been said and I do not want to go into all those things. The only point that I would like to make is this: The Prime Minister must seriously consider this position now. Whether he" places the thing on the Table of the House or not today 5 Sir, in the whole country, the Government has made a fool of itself. Sir. it is making a fool of itself. Without standing on prestige, it should do something. In the whole country, the Government is now a laughing-stock. Therefore, it is much better for the Government, for the Prime Minister, to place it on the Table. So many things are appearing in the Press, it has already been placed before some leaders. In the interest of the Government itself, it should be placed. I do not want the Government to become a laughing-stock. In the interest of the Government itself, I say that the letters may be placed officially so that non-official "things do not come out at all. Or, the Government should say that whatever has come out before the SHRI YOGENDRA MAKWANA: Sir, I public is false. If you are able to contradict it, it is all rose on a point of order and said something right. Otherwise, the Government is a laughing-(Interruptions). I did not mean it. Mr. Maurya stock » the whole country now. I want to put an end

श्री **बद्धप्रिय मौर्य**ः मैं ग्रापसे यह नम्त्र

1\*5

between P.M. and

पर जब मैं खड़ा होता हूं तो बोलने के लिये नहीं खड़ा होता हूं। मेरा नम्म निवेदन यह है कि माननीय प्रधान मंत्री ग्रीर भ्तपूर्व गृह मंत्री के बीच जो पत्त-व्यवहार हुआ और उन्होंने जो एक-दूसरे पर धारोप-प्रत्यारोप लगाए, एलीगेशन्स और काऊंटर एलीगेशन्स लगाये इस सम्बन्ध में जब चर्चा हुई तो हमने भापकी सेवा में एक मोशन दिया था।

श्रीमन, मेरा कष्टना यष्ट है कि मैंने भ्रापकी सेदा में जो प्रस्ताद दिया था। उस प्रस्ताव पर यहां पर बहस होने के लिए मैंने प्रार्थना की यो और यह भी कहा था कि ग्राप शीझातिशोझ इस पर ग्रपना फैसला दें. लेकिन अभी तक उस पर कोई फैसला नहीं हुआ। इसी बीच में यह बात निकल आई कि नेताओं को वह पत्र-व्यवहार दिखाया जायगा।

SHRI PILOO MODY: He should not be allowed to speak in peace. He disturbs every speaker in {Re House. When Mr. Misra was on a point of order, he said that his point of order should be given precedence. . . (Interruptions) .

श्री बृद्धप्रिय मौर्ष : श्रीमन, मेरा निवेदन यह है कि ये पत्र कोई साधारण नहीं है। इस मामले पर नेताओं के विचार आ गये हैं। जो पत्र-व्यवहार प्रधान मंत्रो और भतपूर्व गह मंत्री के बीच में हुआ है उसके बारे में भी विचार आ गये हैं। पत्नों में एक दूसरे पर श्वारोप-प्रत्यारोप लगाये गये हैं, ये दिचार भी नेताओं के या गये हैं। यापने इस सम्बन्ध में कारस्पोंडेन्स विभिन्न दलों के नेताओं को दिखाया है, उसके बारे में यह कहा जाता है कि वह सदन के सदस्यों को नहीं दिखाया बाएगा और सदन में उनकी चर्चा नहीं होगा। दुर्भाग्य से या सौभाग्य से वे पत्न ग्रखबारों में छप गये हैं। यहां तक अखबारों में आ गया है कि भूतपूर्व गृह मंत्री ने माननीय प्रधान मंत्री

की सरकार पर यह ब्रारोप लगाया है कि Janata Party is working under the shadow of corruption. ਪ੍ਰਵ ग्रखवारों में छप गई है कि माननीय प्रधान मंत्री ने यह ग्रारोप लगाया है कि भृतपूर्वं गृष्ट मंत्री की पत्नी श्रीमती गायत्री देवी के खिलाफ उनके पास चिटिठयां आई हैं कि वे भ्रष्टाचार करती हैं। उनके दामादों के खिलाफ भी शिकायतें ब्राई हैं कि वे भ्रष्टाचार करते हैं। ऐसी स्थिति में मैं जानना चाहता हं कि ग्राप इस सदन को कहां ले जाना चाहते हैं ?यह मेरा व्यवस्था का प्रश्न है, मैं चाहता हूं कि इस पर आपका निर्णय होना चाहिए। मैं सिर्फ बोलने के लिए ही खड़ा नहीं हुया हूं। मैंने एक प्रस्ताव आपकी सेवा में दिया है, लेकिन उस प्रस्ताव पर धनी तक धापका फैसला नहीं श्राया है । सम्पूर्ण पत्न-ब्यवहार ग्रखवारों में छप चुका है ग्रीर उस पर सब तरफ चर्चाएं हो रही हैं। लेकिन इस सदन को मौका नहीं दिया जा रहा है कि वह इस पत्र-व्यवहार पर चर्चा करे। इतनी बड़ी भयंकर दुर्घटना हो गई, इतने बढ़े भयंकर ग्रारोप ग्रौर प्रत्यारोप एक दूसरे के विरुद्ध लगाये गये हैं ग्रीर यहां तक कि पूरी की पूरी सरकार के ऊपर भ्रष्टाचार के ग्रारोप लगाये गये हैं, लेकिन फिर भी इस दिवय पर इस सदन को बहस करने का मौका नहीं दिया जा रहा है।

DR. BHAI MAHAVIR (Madhya Pradesh): Is it a point of order or are you allowing a discussion?... (Interruptions).

MR. CHAIRMAN: Your leader wants to speak.

श्रीबद्ध प्रिय भौर्व : श्रीमन, मेरा यह निवेदन है कि सदन की गरिमा को रखने के लिए अब समय आ गया है कि आप इस विषय पर सदन को बहस करने का मौका दें और बहुस करने के बाद आप इस सदन के सदस्यों को इस बात का मौका दें कि इस सम्बन्ध में उनके पास जो जानकारी है वह भी वे इसके साथ जोड़ दें । इसके साथ-साथ मैं यह भी [ती बृद्धप्रिय मौय]

कहना चाहता हूं कि यह पत्र-व्यवहार जो भ्रापने नेताओं को दिखाया है उसमें यह कहा जाता है कि किसी लिक फाइल का जिक है। मैं चाहता हं कि उन पत्नों को भी आप नेताओं को दिखाये, उनके बारे में यहां पर चर्चा हो। श्रीमन्, मेरा निवेदन यह है कि यह कैसी विडम्बना है कि मेरे प्रस्ताव पर श्रभी तक भ्रापका फैसला नहीं आया है, लेकिन देश के पत्नों में इस पत्न-व्यवहार के सम्बन्ध में तरह तरह के प्रचार हो रहे हैं। परी सरकार बदनाम हो रही है, जनतंत्र बदनाम हो रहा है। इसलिए मेरा कहना यह है कि आपकी सेवा में मैंने जो प्रस्ताव दिया था उस पर ग्राप ग्रपना फैसला दें । इस सम्बन्ध में ग्रापका कोई फैसला न होने के बाबजद इस पत्र-व्यवहार पर बाहर चर्चा हो रही है, अखवारों में बातें छप रही हैं। ऐसी स्थिति में मेरी यह मांग है कि इस विजय पर सदन में डिसकशन होना चाहिए।

SHRI DINESH GOSWAMI: When I rose to make my submission, you told me that let the other hon. Member Mr. Joshi raise his point of order and then you would give me a chance. But after that others' have also spoken. Does it mean that in this House if a Member observes discipline and responds to your ruling\* he does not get a chance or is it that only one who can cow down others and deprive them of their opportunity gets chance to speak? My complaint is, why is it that you did not allow me a chance after Mr. Joshi, and you permitted Mr. Misra to speak... (Interruptions). Mr. Misra said that this correspondence should be table, and. . .

SHRI RISHI KUMAR MISHRA: I did not say that... (Interruption). • • Let me explain. I did not say that it should be tabled. I have said that the Prime Minister left it to the Chairman to decide as to how this correspondence should be brought to the notice of the Opposition. The Chairman in his wisdom informed the leaders of the Opposition that it should be . . . . (Interruptions) • . •

Tvot to allow the proceedings to be carried on is absolutely wrong . . . (*Interruptions*).

between P.M. and

ex-Home Minister

SHRI DINESH GOSWAMI: Now, my point is this that I am a Member of this House with full rights and I 1 am not bound by the Prime Minister's wisdom of not placing the letters. 1 have a duty to my countrymen. 1 feel that when there is a gross allegation of corruption against the prime Minister and against the Home Minister, it is my duty to know what the allegation is. Mr. Morarji Desai, the hon. Prime Minister tried to make a distinction in this case from the Tulmohan Ram case. Yes, there is a fine distinction between this case and the Tulmohan Ram case and this House must keep that in mind. In Tulmohan Ram's case, what the opposition wanted to see was the report of the C.B.I, during inquiry and it is the normal practice not to show the reports of inquiries or investigation because it hampers investigation and comes in the way of fair dispensation of justice. In this case, what we have tried to see is something like a First Information Report which the Home Minister has lodged against the Prime Minister saying that these are the allegations against you. This First Information Report is a public document. I should have understood if the hon. Prime Minister would have said that the complaint was false and if the Janata Party would have taken action against Chaudhari Charan Singh for making wild and baseless allegations against the Prime Minister. But the position today is that both of them are trying to compromise, if the newspaper reports are correct, saying that you withdraw the allegations and I take you back in the Cabinet. I do not know the position. Is not this Parliament, and myself, as a Member of Parliament, supposed to know what the position is. We have come to a peculiar situation. Up till now the Home Ministers used to lose their positions because they dii not take action on complaints when certain complaints of corruption

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or some offences came to their notice. This is the first instance in democratic history when a Home Minister has lost his job when he told the Prime Minister that these are the charges of corruption. There is no such parallel in the democratic history of the world. They are saying that since these are privileged documents, they cannot be placed in the I want to know that supposing it came to the 'notice of the Home Minister that a Member of the Cabinet has committed a crime, let us say, a murder and he asks the Prime Minister that there should be an inquiry on it since he has certain evidence or information about it. Then can the Minister say that these are Prime privileged correspondences and he will allow such allegation of criminality to be public? Under the normal law of the land, if a crime comes to the notice of an individual. it is his bounden duty to report it to the police. So far as the Minister's are concerned, even if there is an allegation of a certain crime, it can be thrown under the carpet in the garb of a privileged document. I can understand that inter-Ministerial correspondence should not be placed in the House normally if it relates to an affair of the State. Am I t<sub>0</sub> understand that things have come to such a pass that corruption today has become an affair of the State. Can the Prime Minister say that corruption is an affair of the State and therefore, what we discuss about corruption between me and the Home Minister is a private and privileged document and the Parliament cannot know and the country cannot know?

Sir, lastly, it has been said by Mr. Mishra that you have, in your wisdom, taken a decision that it should be seen in the Chamber. May I 'remind that when the Tulmohan Ram case was brought in the House and when that arrangement was made, what one of the hon. Members of the House said? I quote:

"When I am told that no further action tan be taken either in the

House o<sub>r</sub> outside until that case is over, am I not bound by that condition if I agree with it." Therefore, I do not agree with it."

It was further said that Parliament has a duty of its own irrespective of any conditions that can be laid down upon the leaders. The leaders may have come to their own terms and conditions. I have got a duty to myself and as I have got a duty to my countrymen, I demand of this House with all seriousness that this cannot be a preserve of the Prime Minister and the Home Minister. The country must know what the allegations are. After all, how can you expect this Government to run if there is an allegation and a counter-allegation between the Prime Minister and the Home Minister? Let the documents be placed on the Table of the House. Let the country know, and let us all be clear about it. If there is nothing against the Prime Minister, we would be the first to stand up and say that this type of allegations against res\* ponsible men of public-life should not be made. And we will ask further that those who have made the allegations, they should be dealt with in some way or the other. But the allegation is made and you will not take action. ( Time bell rings). This has completely, as I said earlier, polluted the entire atmosphere of the country. And I beg of you, Sir, in the interest of the highest tradition of parliamentary democracy, give a direction to place these letters. We have given our motions. I gave it long back. Consider it. At least, ask the hon, Prime Minister to lay it before the House so that the country may know that we the Members of this Parliament are not trying to cover up corruption.

MR. CHAIRMAN: Before the hon. Leader of the Opposition speaks, I would like to clarify one thing. When I said in this august House that I will discuss this -matter with the leaders of the Opposition and also the Leader

[Mr. Chairman] of the House and try to find a गृह मंत्री से यह कहा है कि आप अपने चार्जेज solution, I presumed that the House accepted my suggestion. An because it was accepted, I took the responsibility of calldMg and inviting the leaders of all the parties and I had a discussion with them. Three sittings were held and it was decided there as to what exactly would be the solution and what procedure should be followed. Accordingly, I cairn here and I announced the solution here which all of you know. On that day, nobody raised any objection to the formula accepted at the meetings. In spite of all that, if you are trying to raise anything—you have given कि भूतपूर्व गृह मंत्री जी ने कुछ चार्जें लगाए notices of the motion and I have said that I am स्रोत प्रधान मंत्री जी उनके यह जारते हैं कि going to examine it thoroughly—I must make it clear—because all of you are getting an opportunity and you are trying to get your views recorded—that what I have done, I have done with the approval Of the House and I have not done it on my own. I want to have my views recorded, so that the outside world may hot think that I have done something against your wishes.

SHRI BUDDHA PRIYA MAURYA: Sir, my motion stands.

विपक्ष के नेता (श्री कमलापति विपाठी): मान्यवर, ग्रापकी ग्राज्ञा हो तो 2 मिनट में धपनी बात कह लूं। मान्यवर, जब से यह सदन 17 जुलाई से ब्रारम्भ हबा है तब से यह प्रश्न बराबर उठता चला आ रहा है और भापने देखा होगा कि सदन के सभी माननीय सदस्यों ने चाहे कोई भी दल हो, पार्टी हो सब ने इत बात को मांग की कि पत्नाचार यहां रख दिया जाए । ग्रापका यह कहना ठीक है कि एक रास्ता निकला कि लीडर्स इसको देख लें। लीडर्स ने देख लिया । अब अखबारों में यह निकला कि प्रधान मंत्री जी में ग्रीर भतपूर्व गृह मंत्री जी में भेंट हुई, मुलाकात हुई ग्रीर 80 मिनट बातचीत हुई । अखबारों में यह भी निकला कि प्रधान मंत्री जी ने भूतपूर्व

वापिस लें और भूतपूर्व गृह मंत्री जी ने कहा कि यह सारी कोरेलपोंडेंस केंदिल समझी जाए दोनों भ्रपनी जगह पर मौजूद हैं। प्रधान मंत्री जी यह कहने वाले कि ग्रपने चार्जेज वापिस लो ग्रीर भूतपूर्व गृह मंत्री यह कहने वाले कि यह कैंसिल समझी जाय । ग्रब, मान्यवर सारा सदन यहां बैठा हुआ है। अखबारों में जो चीज निकली है उससे एक बात स्पष्ट है चार्जेज वापिस लिए जाये। क्या सदन ग्रीर इस देश को जानने का अधिकार नहीं है कि भृतपूर्वं गृह मंत्री ने क्या चार्जेज लगाए हैं और प्रधान मंत्री जी किन चार्जेज को चाहते हैं कि वापिस लिया जाए ? यह कीन सा पत्न-व्यवहार है जी कि दोनों के बीच में बैठ कर तय हो रहा है कि कैंक्लि समझा जाए। मान्यवर, मैं ऐसा समझता हं कि गृह मंत्री MR. CHAIRMAN; Your motion is eternal. भीर प्रधान मंत्री का पताचार एक व्यक्तिरत भ्रीर दो व्यक्तियों का पत्र चार नहीं माना जा सकता। स्वयं गृह मंत्री जी गे ऋखबारीं में दिया, मैं प्रधान मंत्री जी को याद दिलाना चाहता हं जब उन्होंने ग्रपना वक्तव्य देते हुए समाचार पत्नों में यह वहा- कि मेरा रिजिमनेशन शायद इसलिए मांगा गया है कि मैंने मोरारजी भाई के ऊपर ग्रीर उनके परिवार के ऊपर कमीशन आफ इन्क्वादरी विठाने के लिए मांग की थी। शादद इसं हिए हमारा त्यागपत म गा गया है। यह ऋखवार में रिपंट होती है।

> श्रव मान्यवर, में इसके बाद रमझता हं कि-प्रधान मंत्री जी का मैं बडा आदर करता हूं-- उनका यह वहना कि दो व्यक्तियों में यह पत्नाचार रहा है, में र मझता हूं कि यह ठीक नहीं है। इसके कारण देश में सरकार की भी प्रतिष्ठा घटती चली गई है, प्रधान मंत्री जी देखना नहीं चाहते हैं और सुनना भी नहीं चाहते हैं। प्रधान मंत्री वहते हैं कि िन्होंने यह सवाल उठाया है वे लं.ग या उनके दोस्त,

इसमें दिलचस्पी रखते हैं। जो बातें अखबारों में निकल रही हैं उनको आप देख रहे होंगे। उसके बाद भी अगर उपेक्षा करें तो यह स्थिति खतरनाक हो जायगी सरकार के लिए। मैं समझता हूं कि उतके लिए भी यह सफाई होना अत्यन्त आवश्यक है कि प्रधान मंत्री पर जो आरोप हैं, वे निराधार हैं और गृह मंत्री के ऊर भी अगर आरोप लगे हैं तो वे निराधार हैं। नहीं तो सारा देश जब तक इस स्थिति में रहे कि कैंबिनेट के दो बर्ष्टिं मंत्रियों गेएक दूसरे के ऊपर बड़े भारी आरोप लगाये और सारे मंत्रि-भंडल को कहा उन्होंने . . .

SHRI MORARJI R. DESAI; May I correct my hon. friend? The Home Minister has made no charges of corruption against me. Nor have I made any chargei of corruption against him.

श्री कमलापित त्रिपाठी: जी हां, यह बात सही है, श्राप कह रहे हैं कि मेरे खिलाफ नहीं लगाया है श्रीर उनके पुत्र के खिलाफ लगाया है। बात ठीक है, लेकिन श्रारोप लगाया है उन्होंने श्रीर जो उनके वक्तव्य में प्रकाशित हो चुका है वह सारे मंत्रिनंडल पर है। उन्होंने श्रपने वक्तव्य में कहा है:

"I am surrounded by corrupt people and I am relieved because I am out of the Cabinet now."

यह कहा उन्होंने कि मुझे बहुत शांति मिली कि मैं निकल कर बाहर धा गया, क्योंकि मैं वारों घोर से विरा हुआ था करण्ट लोगों से। तो जो आदनो पत्न व्यवहार में, समाचार पत्नों में, वक्तव्यों में यह बात कह देता है कि सारे करण्ट आदमियों से चारों घोर से विरा हुआ मंत्रों मैं रहा हूं और निकल धाया हूं कै बिनेट से, घाज तो हमको बड़ी राहत मिली हुई है और प्रधान मंत्री जी के बेटे के ऊपर मैंने कमोशन गाफ इन्क्वायरी बिठाने की मांग की थी इतिएए इस्तोफा मांगा गया था मझसे.

इसके बाद भी मान्यवर, श्रगर प्रधान मंत्री जी कहें कि दो मंत्रियों के बीच का यह पत्न व्यवहार है और देश को जानने का अधिकार नहीं है तो मैं अत्यन्त नम्प्रता के साथ वह रहा हं कि यह बड़ी भारी हउधर्मी होगी और इत्सं देश को, मेरे ख्याल से बड़ा भारी ग्रवः ल्याण होगा। ग्राज सारे देश ग्रीर जो विर धी दल यहां बैठा हम्रा है एक नहीं, सबकी मांग है कि वह पत्राचार ऐसा है कि जो तमाम टेब्ल पर रख दिया जाय । में शन भी आपके यहां भेज चुके हैं उसके ऊपर भी ग्राप देख कर के जल्दी से जल्दी फैसला करें, क्योंकि यह प्रक्त ऐसा है कि हमारे सारे देश को भीर हम सब लोगों के जितने यहां बैठे हुए हैं, जनके मस्तिष्क में एक प्रकार की हलचल सी पैदा कर दी है। इस स्थिति में सदन को ले चलना भीर चलाना हमारे और भाषके लिए जितना कठिन होगा उससे ज्यादा व ठिन हो जायगा सरकार के लिए। तो मैं चाहता हं कि इस मांग को मान लिया जाय, रवीकार कर लिया जाय और पत्नाचार टेब्ल पर रख दिया जाय भौर जो मोशन भी स्नापको यहां दिया गया है उसके ऊपर भी ग्राप जल्दी फैनला करें।

1 P.M.

### CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Reported statement of the Prime Minister to the effect that India would not undertake Nuclear Explosions even for peaceful purposes and the views expressed by him on the previous Nuclear Explosion in India in W\*

SHRI KALP NATH RAI (Uttar Pradesh): Sir, I beg to call the attention of the Prime Minister to his reporter statement that India would not undertake nuclear explosions even for peaceful purposes and the views expressed by  $hi_m$  on the previous nuclear explosion  $i_n$  India "In 1974.